

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 2
57(ND)/2016

IN THE MATTER OF:

Mrs. Reena Ahluwalia & Ors.

.... Petitioner

v.

M/s. Suntime Energy Ltd. & Ors.

.... Respondent

Order U/s. 397/398

Order delivered on 18.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Mrs. Reena Ahluwalia in person
For the Respondent : Dr. KBS Rajan, Sr. Adv., Mr. Sachin, Sr. Adv.
Adv. Shailesh Suman, Adv. Mahesh Kumar
for R-1-3

ORDER

CP-57(ND)/2016

Mrs. Reena Ahluwalia, Petitioner in person is present physically and seeks adjournment on the ground that the Sr. Counsel is not available today. Ld. Counsel for the Respondent is present physically. At request and by consent, list the matter on **04.07.2024**.

CA-434/2023

List with the main matter on **04.07.2024**.

-Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

-Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)

18.04.2024
Lalit